

1 MCRC-37448-2024 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 2nd OF JULY, 2025 MISC. CRIMINAL CASE No. 37448 of 2024 DEVENDRA LOHAR AND OTHERS Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Gaurav Panchal - Advocate for the petitioner.

Shri Virendra Khadav -GA appearing on behalf of Advocate General.

ORDER

1] Heard finally with the consent of the parties.

2] This petition has been filed by the petitioners under Section 482 of Cr.P.C./Section 528 of Bharatiya Nagarik Suraksha Sanhita, 2023 for quashment of FIR bearing Crime No.284/2024 dated 7/7/2024 for the offence punishable under Sections 85,296,115(2),351(3), 3(5) of BNS, 2023 and other consequential proceedings.

3] Counsel for the petitioners at the outset has submitted that the parties have already settled the matter out of Court and the factum of compromise has also been verified by the Principal Registrar of this court, whose report is also filed on record, and in such circumstances, the petition may be allowed.

4] Counsel for the respondent no.2 has submitted that appropriate orders may be passed.

5] Counsel for the respondent/State has not opposed the prayer.

6] Having considered rival submissions, perusal of the documents filed on record, as also the report submitted by the Principal Registrar of this Court holding that the parties have compromised the matter voluntarily without any threat, inducement and coercion.

7] In view of the same, this Court has no hesitation to allow the present



2 MCRC-37448-2024 application and consequently, the petition itself is hereby allowed and the FIR FIR bearing Crime No.284/2024 dated 7/7/2024 for the offence punishable under Sections 85,296,115(2),351(3), 3(5) of BNS, 2023 and other consequential proceedings are hereby quashed.

8] Accordingly, the petition stands allowed and disposed of.

(SUBODH ABHYANKAR) JUDGE

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